

(2022) 02 OHC CK 0060
In the Orissa High Court
Case No : CRLMP No.139 Of 2022

Siba Prasad Pani		APPELLANT
	Vs	
State Of Odisha & Others		RESPONDENT

Date of Decision : 07-02-2022

Acts Referred:

Indian Penal Code, 1860 — Section 34, 120B, 294, 307, 323, 341, 427, 506

Citation : (2022) 02 OHC CK 0060

Hon'ble Judges : Biswajit Mohanty, J

Bench : Single Bench

Advocate : S.K.Mahanty, S.K.Samal

Final Decision : Disposed Of

Judgement

Biswajit Mohanty, J

1. Heard Mr. S.K.Mahanty, learned counsel for the petitioner and Mr. S.K.Samal, learned Additional Government Advocate through video

conferencing mode.

2. According to learned counsel for the petitioner, the petitioner is aggrieved by the manner in which investigation is going on in connection with

Kabisuryanagar P.S. Case No.482 dated 17.11.2021 registered for commission of offences under Sections 294, 341, 323, 307, 427, 506, 120-B/34 of

the I.P.C. He further submits that though highlighting all his grievances the petitioner has approached the Superintendent of Police, Ganjam (opposite

party No.3) on 20.12.2021 under Annexure-2 series by filing a grievance petition through registered post but till date nothing has been done in the

matter. In such background he prays that a direction be issued to opposite party No.3 to take a decision on the grievance petition under Annexure-2

series within a specific time period.

3. Considering the submissions made and without expressing any opinion on the merits of the case, this Court directs the Superintendent

of Police, Ganjam (opposite party No.3) to take a decision on the said grievance petition in accordance with law within a period of four weeks from

today and communicate the result of such exercise to the petitioner.

4. Accordingly, this CRLMP is disposed of.

5. Urgent certified copy of the order be granted on proper application.

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